

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

CP (IB) No. 97/Chd/Pb/2023

IN THE MATTER OF:

Indian Bank (E Allahabad Bank)

...

Petitioner

Versus

Sh. Neeraj Saluja

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 05.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Varun Garg, proxy counsel for Mr. D.P.
Garg, Advocate

For the Respondent/Personal Guarantor : Mr. Shikhar Sarin, Advocate

ORDER

Heard the submissions made by the learned counsel for the personal guarantor as well as learned proxy counsel for the petitioner. Similar matters where consortium lending is involved are now posted to 18.07.2024, therefore, this matter also be posted to the same date i.e. 18.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**